

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Original Application No. 221 of 2000.

Tuesday this the 11th day of March 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

1. Balkeshar  
Son of Raj Kumar  
Resident of Village Karmakilla,  
Post Jhumar Dhera, District  
Aurangabad (Bihar)
2. Genauri  
Son of Ram Dhari  
Resident of Village Chura  
Post J.G.Nagar Makhra  
District Aurangabad. (Bihar)

.....Applicants.

(By Advocate: S. Km. S. Sharma)

Versus.

1. Union of India  
through Secretary  
Ministry of Railway,  
New Delhi.
2. The Chairman  
Railway Board/Govt of India  
New Delhi.
3. General Manager  
Eastern Railway  
Calcutta.
4. Divisional Railway Manager  
Eastern Railway  
Mughalsarai.

.....Respondents.

(By Advocate Sri K.P. Singh)

ORDER

By this O.A. filed under section 19 of Administrative Tribunals Act 1985, the applicant has prayed for a direction to the respondents to pay pension to him w.e.f. 31.12.97.



2. Counter Affidavit has been filed by the respondents showing that the applicant was given temporary status on 9.4.86 and he retired from service on 31.12.97. The total qualifying service thus is for 8 years, 10 months and 11 days. Qualifying for ~~pension~~ <sup>Service & Service</sup> pension is minimum 10 years.

3. In the circumstances, the applicant is not entitled for pension. In para 5 of the counter affidavit, it has been stated that rest of the amount of Provident Fund, D.C.R.G., G.I.S. Leave encashment, Packing allowance has been paid to him on 26.12.97.

4. In the circumstances, the O.A., has no merit and accordingly dismissed.

No order as to costs.



Vice-Chairman.

Manish/-